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Court No. - 44

Case: - CONTEMPT APPLICATION (CIVIL) No. - 2788 of 2020

Applicant :- Smt. Usha Singh

Opposite Party: - Sri. Shatrughan Singh, Director Bal Vikas Sewa And

Another

Counsel for Applicant :- Sitaram Yadav

Hon'ble Vivek Kumar Birla, J.

Heard learned counsel for the applicant.

The present contempt application has been filed for punishing the opposite party for willful disobedience of the judgment and order dated 1.11.2019 passed by this Court in Writ Petition No. 15554 of 2019 and the order dated 2.3.2020 passed in Contempt Application (Civil) No. 1442 of 2020.

It is stated by the learned counsel for the applicant that a copy of the order of Writ Court dated 1.11.2019 was served to the opposite party. When nothing was done, the applicant filed the above noted contempt application. The Contempt Court vide order dated 2.3.2020 has granted time for compliance of the order of this Court. It is stated that even after the service of the order of contempt court and after expiry of time, no decision has yet been taken by the opposite parties.

Prima facie, a case for punishing the opposite party for willful disobedience of the orders as noted above is made out.

Issue notice to the opposite party no. 2 only to show cause by appearing in person before the Court as to why charge be not framed for punishing him under Section 12 of Contempt of Courts Act for willful disobedience of the orders as noted above.

This Court is noticing everyday that apparently the officers concerned, who were directed to act as per the order of the Court, are not complying with the orders at the first instance and the aggrieved party is forced to file contempt application and even after granting further time to comply with the order of the writ Court passed in contempt application, the orders not being complied with. Apparently the Officers are becoming habitual and not complying with the orders of this Court at the first instance.

This is a sorry state of affairs and it is expected that the opposite party shall make every effort to comply with the order at first instance and shall also issue necessary orders in this regard to the subordinate authorities to strictly comply with the orders at the first instance itself, otherwise the Court will take serious view of the matter.

List on the date fixed by the office in the notice.

Order Date :- 10.9.2020

Abhishek